

# HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

**ROC No.407/SO/2024**

**Dt: 05.03.2024**

## **CIRCULAR No. 05/SO/2024**

Sub:- Courts – Civil & Criminal – High Court and District Judiciary – Remittance of Court Fee through challan in Bank/ NEFT/ RTGS/ other mode – Certain instructions issued- Reg.

- Ref:-
1. High Court's Circular No.2/SO/2004 in ROC No.12/SO/2002 dated 29.06.2004.
  2. High Court's Circular No.3/SO/2004 in ROC No.12/SO/2002 dated 05.08.2004.
  3. High Court's Letter to all the Unit Heads in ROC No.12/SO/2002 dated 24.08.2004
  4. High Court's Circular No.7/SO/2004 in ROC No.977/SO/2003 dated 29.10.2004.
  5. High Court's Circular No.8/SO/2004 in ROC No.12/SO/2002 dated 30.12.2004.
  6. High Court's Circular No.5/SO/2005 in ROC No.12/SO/2002 dated 31.08.2005.
  7. High Court's Circular No.7/SO/2012 in ROC No.12/SO/2002 dated 03.05.2012.
  8. High Court's Circular in ROC No.1057/2014-VIGILANCE CELL dated 14.09.2016.
  9. Telangana Gazette Extraordinary Part IV-B dated 19.09.2020, communicated to all the Unit Heads in the State dated 23.09.2020.
  10. Letter in ROC No.384/2022-VIGILANCE CELL, dated Nil.02.2024 of the Dy. Section Officer, Vigilance Cell.

\* \* \* \* \*

It is brought to the notice of the High Court that in some instances, the parties while filing the suits are not paying the required court fee into the bank and pasting fake counter foils to the plaints, thereby causing loss to the State exchequer.

Attention of all the Unit Heads is invited to the circular instructions referred above wherein it was instructed as under:

1. The High Court in its Circular referred at Sl.No.7, with regard to remittance of Court Fee, through Real Time Gross Settlement (RTGS) mode, it was instructed that the suit or other proceedings shall be numbered by the concerned Court, only after receiving confirmation of the remittance of the Court Fee, and endorsement by Advocate.

2. As such, all the Chief Ministerial Officers are hereby directed to ensure daily reconciliation of challans filed in lieu of court fee, with the Court Fee Bank Account Statement, as directed in the circular referred at Sl. No.8, to avoid presentation of any fake challan. The Chief Ministerial Officers shall submit a certificate every week to the District Court which shall examine the correctness of the same, and submit a report to the High Court every month. If any variation is detected, the District Court shall call for the report of the Officer, and forward it to the High Court.
3. All the officers, presiding in the institutional courts, shall make a random check of the challans, while registering cases.
4. The Government of Telangana vide Act No.17 of 2020 made certain amendments to the Telangana Court-fees and Suits Valuation Act, 1956 and the said amendments published in the Telangana Gazette Extraordinary Part IV-B dated 19.09.2020 and circulated to all the Unit Heads in the State in the reference 9<sup>th</sup> cited. Section 74-A of the amended Act read as under:

"74-A. Punishment :- Any party to the suit or proceedings paid Court-fee by illegal or fraudulent transfer by NEFT or RTGS or by e-challan or by used or fake Court-fee stamps, such offence is cognizable and shall be liable for punishment with imprisonment for a term which may extend to three years, or with fine which may equivalent to the Court fee paid by paying fraud, or with both."
5. All the Principal District Judges and Additional District Judges and inspection staff of the High Court shall ensure compliance of the circular by the court concerned. The Principal District Judges/Unit Heads shall also obtain a certificate from the Administrative Officer/Chief Ministerial Officer periodically regarding compliance of this circular.

//3//

Having considered the same, the High Court hereby reiterates the circular instructions mentioned supra for strict compliance by all the Judicial Officers in the State.

All the Unit Heads are also instructed that if any party to the suit or proceedings paid Court-fee by illegal or fraudulent transfer by NEFT or RTGS or by e-challan or by used or fake Court-fee stamps is traced, the court concerned shall initiate appropriate action against those responsible besides taking steps for collection of necessary court fees, and shall intimate the same to the High Court.

The Principal District Judges/ Unit Heads shall ensure strict compliance of these circular instructions.

Receipt of the circular may be acknowledged.

  
5/13/24  
**REGISTRAR GENERAL**

To  
All the Unit Heads in the State of Telangana.

Copy To:

1. The Prl. Secretary to the Hon'ble the Chief Justice. (With a request to place the circular before the Hon'ble the Chief Justice).
2. All the P.Ss to the Hon'ble Judges. (With a request to place the circular before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court for the State of Telangana, Hyderabad.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Section Officers
  - a) OP Cell
  - b) B-Spl. Section
  - c) E Section
  - d) C Section
  - e) Vigilance Cell